

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:268
ANSWERED ON:06.07.2004
DEMOCRATIC SET UP IN UT
Delkar Shri Mohanbhai

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is no legislative assemblies in most of the Union Territories and the people has not role in the governance and people does not enjoy the benefit of democracy like other States;
- (b) if so, whether it is not the violation of the Article 14 (Part III - Fundamental Rights) of the Constitution which provides equality before the law; and
- (c) if so, the steps being taken by the Government to establish democratic set up in the Union Territories?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) to (c): The scheme of governance as in operation in the Union territories, with or without Legislature, is strictly in conformity with the relevant provisions of the Constitution.